

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
VACATION JUDGE/ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :**

**FIR No.236/2017**

**State Vs Manoj**

**U/s 186/353/307/411/34 IPC &**

**25/27/54/59 Arms Act**

**PS : Rajouri Garden**

25.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Manoj.

Present : - Sh. Rajat Kalra, Addl. Public Prosecutor for State.  
Ms. Kanchan Sharma, Legal Aid Counsel for applicant/accused Manoj.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard through Video Conferencing.

Counsel for the accused/applicant has argued that accused is innocent and he has been falsely implicated in the present case. She has mentioned that applicant is in custody since 13.05.2017 and no purpose would be served by keeping him further detained in custody. Counsel for the applicant/accused has submitted that she does not intend to argue on the merits of the present case. She has mentioned that she is seeking interim bail of the applicant on ground of COVID-19 pandemic emergency in the country. Counsel has mentioned that accused/applicant is covered under the category/guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. Besides this, it has been argued by the counsel that applicant has a large family to support and he is the sole bread earner in the family. She has mentioned that the family of

applicant is facing undue hardship on account of his continuous detention. She has mentioned that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on interim bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that allegations under Section 186/353/307/411/34 IPC & 25/27/54/59 Arms Act have been leveled against the applicant. He has contended that applicant is not covered under the guidelines issued by the High Power Committee of the Hon'ble High Court of Delhi as he is found to be involved in thirteen another criminal case.

I have gone through the record in the light of respective arguments. Applicant/accused is in custody since 13.05.2017 and allegations under Section 186/353/307/411/34 IPC & 25/27/54/59 Arms Act have been leveled against him. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. Investigating Officer has submitted report that applicant is involved in thirteen other criminal cases. Keeping in view the all these considerations and considering the gravity/seriousness of offence, I am not inclined to grant bail to the applicant/accused Manoj. Bail application stands dismissed.

Copy of this order be sent on the email ID of the counsel for the applicant.

**SUDHANSHU  
KAUSHIK**

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postalCode=110017, st=DELHI,  
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Date: 2021.05.25 16:08:23 +05'30'

(Sudhanshu Kaushik)  
Vacation Judge/  
Addl. Sessions Judge (West District),  
Tis Hazari Courts, Delhi  
25.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :**

**FIR No.362/2018**

**State Vs Manoj @ Radar**

**U/s 308/341/452/34 IPC & 25 Arms Act**

**PS : Rajouri Garden**

25.05.2021

This is interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Manoj @ Radar.

Present : - Sh. Rajat Kalra, Substitute Addl. Public Prosecutor for State.  
Ms. Kanchan Sharma, Legal Aid Counsel for applicant/accused  
Manoj @ Radar.

Reply to the bail application not filed.

Investigating Officer is directed to furnish reply to the bail application along with report about the previous involvement/conviction of the applicant on or before next date of hearing.

Put up for report/arguments on 04.06.2021.

**SUDHANSHU KAUSHIK**

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Date: 2021.05.25 14:21:33 +05'30'

(Sudhanshu Kaushik)  
Vacation Judge/  
Addl. Sessions Judge (West District),  
Tis Hazari Courts, Delhi  
25.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :  
FIR No.227/2021  
State Vs Mohit  
U/s 354 IPC & 8 POCSO Act  
PS : Tilak Nagar**

25.05.2021

This is interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Mohit.

Present : - Sh. Rajat Kalra, Substitute Addl. Public Prosecutor for State.  
IO/SI Priyanka Yadav is present.  
Complainant is absent.  
Ms. Kanchan Sharma, Legal Aid Counsel for applicant/accused Mohit.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

None has appeared on behalf of complainant/victim despite repeated calls since morning. Report is awaited.

Notice of the bail application be served upon the complainant/victim as per the practice directions issued by the Hon'ble High Court of Delhi. The concerned SHO shall furnish the service report under his signatures.

Put up for report/arguments on 29.05.2021.

**SUDHANSHU  
KAUSHIK**

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Date: 2021.05.25 14:05:15 +05'30'

(Sudhanshu Kaushik)

Vacation Judge/  
Addl. Sessions Judge (West District),  
Tis Hazari Courts, Delhi  
25.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
VACATION JUDGE/ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :**

**FIR No.62/2018**

**State Vs Parkash @ Bhola**

**U/s 302/120B/147/149 IPC**

**PS : Rajouri Garden**

25.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Parkash @ Bhola.

Present : - Sh. Rajat Kalra, Addl. Public Prosecutor for State.  
Sh. Akash Deep Malik, Counsel for applicant/accused Parkash @ Bhola.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard. I have perused the record in the light of respective arguments.

1. The applicant seeks interim bail on the ground that he is covered under the guidelines/criteria laid down by the High Powered Committee of the Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021.
2. The applicant is facing trial for committing offences under Section 302/120B/147/149 IPC and he is stated to be in custody since 19.01.2018. Four other co-accused are stated to be on interim bail.
3. No previous involvement of the applicant has been alleged or proved.
4. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated

04.05.2021 and 11.05.2021. Applicant is covered under the aforesaid guidelines issued by the High Powered Committee of Delhi High Court. Keeping in view the totality of circumstances, without going into the merits of the case and considering the present situation of COVID-19 pandemic, applicant/accused Parkash @ Bhola is admitted to interim bail for a period of ninety days from the date of his release subject to furnishing of a personal bond for a sum of Rs.50,000/- to the satisfaction of concerned Jail Superintendent.

5. The bail is subject to the condition that applicant shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the concerned IO/SHO. Applicant shall surrender before the concerned Jail Superintendent on expiry of interim bail period. Applicant is also directed to keep his mobile phone active on all the time. With these directions, bail application stands disposed off.

Copy of this order be sent to the concerned Jail Superintendent through email for information and compliance.

**SUDHANSHU KAUSHIK**

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(Sudhanshu Kaushik)

Vacation Judge/

Addl. Sessions Judge (West District),

Tis Hazari Courts, Delhi

25.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :**

**FIR No.47/2021**

**State Vs Rahul**

**U/s 323/324/341/354/509/34 IPC &  
8/12 POCSO Act**

**PS : Moti Nagar**

25.05.2021

This is interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Rahul.

Present : - Sh. Rajat Kalra, Substitute Addl. Public Prosecutor for State.  
Complainant is absent.  
Ms. Kanchan Sharma, Legal Aid Counsel for applicant/accused  
Rahul.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

None has appeared on behalf of complainant/victim despite repeated calls since morning. Report is awaited.

Notice of the bail application be served upon the complainant/victim as per the practice directions issued by the Hon'ble High Court of Delhi. The concerned SHO shall furnish the service report under his signatures.

Put up for report/arguments on 29.05.2021.

**SUDHANSHU KAUSHIK**

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(Sudhanshu Kaushik)

Vacation Judge/

Addl. Sessions Judge (West District),

Tis Hazari Courts, Delhi

25.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
VACATION JUDGE/ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :  
FIR No.138/2021  
State Vs Rahul  
U/s 20/25/29/61/85 NDPS Act  
PS : Tilak Nagar**

25.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Rahul.

Present : - Sh. Rajat Kalra, Addl. Public Prosecutor for State.  
Ms. Disha Passi, Counsel for applicant/accused Rahul.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Counsel for the accused/applicant has argued that accused is innocent and he has been falsely implicated in the present case. She has mentioned that applicant is in custody since 27.02.2021 and no purpose would be served by keeping him further detained in custody. Counsel for the applicant/accused has submitted that she does not intend to argue on the merits of the present case. She has mentioned that she is seeking interim bail of the applicant on ground of illness of his parents. Counsel has annexed various medical documents of the parents of the applicant alongwith the bail application.

Report of Investigating Officer perused. Investigating Officer has not verified the medical documents of the parents of the applicant. He is directed to verify these documents and furnish report on or before next date of hearing. Medical documents be sent to the Investigation Officer.

Put up for report/arguments on 02.06.2021.

SUDHANSHU KAUSHIK

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Date: 2021.05.25 14:06:21 +05'30'

(Sudhanshu Kaushik)

Vacation Judge/

Addl. Sessions Judge (West District),

Tis Hazari Courts, Delhi

25.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :**

**FIR No.236/2016**

**State Vs Rajesh Jha**

**U/s 302/341/452/324/120B/34 IPC**

**PS : Khyala**

25.05.2021

This is interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Rajesh Jha.

Present : - Sh. Rajat Kalra, Substitute Addl. Public Prosecutor for State.  
Sh. Kamlesh Kumar, Counsel for applicant/accused Rajesh Jha.

Reply to the bail application not filed.

Investigating Officer is directed to furnish reply to the bail application alongwith report about the previous involvement/conviction of the applicant on or before next date of hearing. Investigating Officer shall also furnish report whether applicant/accused committed any criminal offence after being released on interim bail in the year 2020.

Put up for report/arguments on 27.05.2021.

**SUDHANSHU  
KAUSHIK**

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Date: 2021.05.25 16:19:41 +05'30'

(Sudhanshu Kaushik)

Vacation Judge/

Addl. Sessions Judge (West District),

Tis Hazari Courts, Delhi

25.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
VACATION JUDGE/ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :**

**FIR No.862/2014**

**State Vs Rama Nand Sagar**

**U/s 307/302/34 IPC**

**PS : Rajouri Garden**

25.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Rama Nand Sagar S/o Ram Kishan R/o B-111, Vishal Enclave, Raghbir Nagar, Delhi.

Present : - Sh. Rajat Kalra, Addl. Public Prosecutor for State.  
Sh. Raj Kumar, Counsel for applicant/accused Rama Nand Sagar.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard. I have perused the record in the light of respective arguments.

1. The applicant seeks interim bail on the ground that he is covered under the guidelines/criteria laid down by the High Powered Committee of the Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021.
2. The applicant is facing trial for committing offences under Section 307/302/34 IPC and he is stated to be in custody since 07.08.2014.
3. No previous involvement of the applicant has been alleged or proved.
4. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. Applicant is covered under the aforesaid

guidelines issued by the High Powered Committee of Delhi High Court. Keeping in view the totality of circumstances, without going into the merits of the case and considering the present situation of COVID-19 pandemic, applicant/accused Rama Nand Sagar S/o Ram Kishan R/o B-111, Vishal Enclave, Raghbir Nagar, Delhi is admitted to interim bail for a period of ninety days from the date of his release subject to furnishing of a personal bond for a sum of Rs.50,000/- to the satisfaction of concerned Jail Superintendent.

5. The bail is subject to the condition that applicant shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the concerned IO/SHO. Applicant shall surrender before the concerned Jail Superintendent on expiry of interim bail period. Applicant is also directed to keep his mobile phone active on all the time. With these directions, bail application stands disposed off.

Copy of this order be sent to the concerned Jail Superintendent through email for information and compliance.

**SUDHANSHU  
KAUSHIK**

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Date: 2021.05.25 14:07:30 +05'30'

(Sudhanshu Kaushik)

Vacation Judge/

Addl. Sessions Judge (West District),

Tis Hazari Courts, Delhi

25.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :**

**FIR No.990/2020**

**State Vs Ravinder**

**U/s 354A/354B//506 IPC & 8 POCSO Act**

**PS : Nangloi**

25.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Ravinder.

Present : - Sh. Rajat Kalra, Addl. Public Prosecutor for State.  
Complainant/victim is absent.  
Ms. Deepika Sachdeva, Counsel for victim from DCW.  
Ms. Kanchan Sharma, Legal Aid Counsel for applicant/accused Ravinder.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

None has appeared on behalf of complainant/victim despite repeated calls since morning. Report is awaited.

Notice of the bail application be served upon the complainant/victim as per the practice directions issued by the Hon'ble High Court of Delhi. The concerned SHO shall furnish the service report under his signatures.

Put up for report/arguments on 29.05.2021.

**SUDHANSHU KAUSHIK**

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Date: 2021.05.25 15:46:51 +05'30'

(Sudhanshu Kaushik)

Vacation Judge/

Addl. Sessions Judge (West District),

Tis Hazari Courts, Delhi

25.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
VACATION JUDGE/ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :  
FIR No.62/2018  
State Vs Sagar  
U/s 302/307/147/149120B/34 IPC  
PS : Rajouri Garden**

25.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Sagar S/o Baljeet R/o H.No.B-392, Gali No.7, Mangolpuri, Delhi.

Present : - Sh. Rajat Kalra, Addl. Public Prosecutor for State.  
Ms. Kanchan Sharma, Legal Aid Counsel for applicant/accused Sagar.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard. I have perused the record in the light of respective arguments.

1. The applicant seeks interim bail on the ground that he is covered under the guidelines/criteria laid down by the High Powered Committee of the Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021.
2. The applicant is facing trial for committing offences under Section 302/307/147/149120B/34 IPC and he is stated to be in custody since 10.02.2018.
3. No previous involvement of the applicant has been alleged or proved.
4. I have perused the guidelines issued by the High Powered Committee of

the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. Applicant is covered under the aforesaid guidelines issued by the High Powered Committee of Delhi High Court. Keeping in view the totality of circumstances, without going into the merits of the case and considering the present situation of COVID-19 pandemic, applicant/accused Sagar S/o Baljeet R/o H.No.B-392, Gali No.7, Mangolpuri, Delhi is admitted to interim bail for a period of ninety days from the date of his release subject to furnishing of a personal bond for a sum of Rs.50,000/- to the satisfaction of concerned Jail Superintendent.

5. The bail is subject to the condition that applicant shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the concerned IO/SHO. Applicant shall surrender before the concerned Jail Superintendent on expiry of interim bail period. Applicant is also directed to keep his mobile phone active on all the time. With these directions, bail application stands disposed off.

Copy of this order be sent to the concerned Jail Superintendent through email for information and compliance.

**SUDHANSHU  
KAUSHIK**

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(Sudhanshu Kaushik)  
Vacation Judge/  
Addl. Sessions Judge (West District),  
Tis Hazari Courts, Delhi  
25.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
VACATION JUDGE/ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :**

**FIR No.222/2017**

**State Vs Sahil @ Azhruddin**

**U/s 302/34 IPC**

**PS : Nangloi**

25.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Sahil @ Azhruddin S/o Abdul Razzaq R/o 92/10, Gali No.4, Factory Area, Mundka, Delhi.

Present : - Sh. Rajat Kalra, Addl. Public Prosecutor for State.  
Ms. Kanchan Sharma, Legal Aid Counsel for applicant/accused Sahil @ Azhruddin.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard. I have perused the record in the light of respective arguments.

1. The applicant seeks interim bail on the ground that he is covered under the guidelines/criteria laid down by the High Powered Committee of the Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021.
2. The applicant is facing trial for committing offences under Section 302/34 IPC and he is stated to be in custody since 08.06.2017.
3. Applicant/accused is found involved in two other criminal cases but he is on bail in both the cases.
4. I have perused the guidelines issued by the High Powered Committee of

the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. Applicant is covered under the aforesaid guidelines issued by the High Powered Committee of Delhi High Court. Keeping in view the totality of circumstances, without going into the merits of the case and considering the present situation of COVID-19 pandemic, applicant/accused Sahil @ Azhruddin S/o Abdul Razzaq R/o 92/10, Gali No.4, Factory Area, Mundka, Delhi is admitted to interim bail for a period of ninety days from the date of his release subject to furnishing of a personal bond for a sum of Rs.50,000/- to the satisfaction of concerned Jail Superintendent.

5. The bail is subject to the condition that applicant shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the concerned IO/SHO. Applicant shall surrender before the concerned Jail Superintendent on expiry of interim bail period. Applicant is also directed to keep his mobile phone active on all the time. With these directions, bail application stands disposed off.

Copy of this order be sent to the concerned Jail Superintendent through email for information and compliance.

(Sudhanshu Kaushik)  
Vacation Judge/  
Addl. Sessions Judge (West District),  
Tis Hazari Courts, Delhi  
25.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :**

**FIR No.236/2013**

**State Vs Sajan Manjhi**

**U/s 302/34 IPC**

**PS : Mundka**

25.05.2021

This is interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Sajan Manjhi.

Present : - Sh. Rajat Kalra, Substitute Addl. Public Prosecutor for State.  
Ms. Kanchan Sharma, Legal Aid Counsel for applicant/accused  
Sajan Manjhi.

Reply to the bail application has been forwarded by the Investigating Officer but the reply is silent on the aspect of previous involvement of the applicant/accused. Investigating Officer is directed to furnish report about the previous involvement/conviction of the applicant on or before next date of hearing.

Put up for report/arguments on 31.05.2021.

**SUDHANSHU  
KAUSHIK**

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Date: 2021.05.25.14:19:55 +05'30'

(Sudhanshu Kaushik)

Vacation Judge/

Addl. Sessions Judge (West District),

Tis Hazari Courts, Delhi

25.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
VACATION JUDGE/ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :  
FIR No.204/2016  
State Vs Samar @ Pravesh @ Kamal  
U/s 302/34 IPC  
PS : Patel Nagar**

25.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Samar @ Pravesh @ Kamal S/o Pancham Lal.

Present : - Sh. Rajat Kalra, Addl. Public Prosecutor for State.  
IO/SI Satvir Singh is present.  
Sh. Ankit Sharma, Counsel for applicant/accused Samar @ Parvesh @ Kamal.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard. I have perused the record in the light of respective arguments.

1. The applicant seeks interim bail on the ground that he is covered under the guidelines/criteria laid down by the High Powered Committee of the Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021.
2. The applicant is facing trial for committing offences under Section 302/34 IPC and he is stated to be in custody since 24.02.2016.
3. Applicant/accused is found to be involved in another criminal case but he has been acquitted in the said case.
4. I have perused the guidelines issued by the High Powered Committee of

the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. Applicant is covered under the aforesaid guidelines issued by the High Powered Committee of Delhi High Court. Keeping in view the totality of circumstances, without going into the merits of the case and considering the present situation of COVID-19 pandemic, applicant/accused Samar @ Pravesh @ Kamal S/o Pancham Lal is admitted to interim bail for a period of ninety days from the date of his release subject to furnishing of a personal bond for a sum of Rs.50,000/- to the satisfaction of concerned Jail Superintendent. The bail is subject to the condition that applicant shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the concerned IO/SHO. Applicant shall surrender before the concerned Jail Superintendent on expiry of interim bail period. Applicant is also directed to keep his mobile phone active on all the time. With these directions, bail application stands disposed off.

Copy of this order be sent to the concerned Jail Superintendent through email for information and compliance.

**SUDHANSHU  
KAUSHIK**

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Date: 2021.05.25 14:48:13 +05'30'

(Sudhanshu Kaushik)  
Vacation Judge/  
Addl. Sessions Judge (West District),  
Tis Hazari Courts, Delhi  
25.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
VACATION JUDGE/ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :**

**FIR No.416/2016**

**State Vs Shahid @ Masterji**

**U/s 302 IPC**

**PS : Tilak Nagar**

25.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Shahid @ Masjerji S/o Shafakat Hussain R/o H.No.590, Mohalla Shahbad, Bareilly (UP).

Present : - Sh. Rajat Kalra, Addl. Public Prosecutor for State.  
Ms. Kanchan Sharma, Legal Aid Counsel for applicant/accused Sagar.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard. I have perused the record in the light of respective arguments.

1. The applicant seeks interim bail on the ground that he is covered under the guidelines/criteria laid down by the High Powered Committee of the Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021.
2. The applicant is facing trial for committing offences under Section 302 IPC and he is stated to be in custody since 09.09.2018.
3. No previous involvement of the applicant has been alleged or proved.
4. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated

04.05.2021 and 11.05.2021. Applicant is covered under the aforesaid guidelines issued by the High Powered Committee of Delhi High Court. Keeping in view the totality of circumstances, without going into the merits of the case and considering the present situation of COVID-19 pandemic, applicant/accused Shahid @ Masjerji S/o Shafakat Hussain R/o H.No.590, Mohalla Shahbad, Bareilly (UP) is admitted to interim bail for a period of ninety days from the date of his release subject to furnishing of a personal bond for a sum of Rs.50,000/- to the satisfaction of concerned Jail Superintendent.

5. The bail is subject to the condition that applicant shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the concerned IO/SHO. Applicant shall surrender before the concerned Jail Superintendent on expiry of interim bail period. Applicant is also directed to keep his mobile phone active on all the time. With these directions, bail application stands disposed off.

Copy of this order be sent to the concerned Jail Superintendent through email for information and compliance.

**SUDHANSHU  
KAUSHIK**

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Date: 2021.05.25 14:58:53 +05'30'

(Sudhanshu Kaushik)  
Vacation Judge/  
Addl. Sessions Judge (West District),  
Tis Hazari Courts, Delhi  
25.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
VACATION JUDGE/ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :**

**FIR No.47/2021**

**State Vs Sikandar**

**U/s 323/324/341/354/509/34 IPC &  
8/12 POCSO Act**

**PS : Moti Nagar**

25.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Sikandar.

Present : - Sh. Rajat Kalra, Addl. Public Prosecutor for State.  
Ms. Kanchan Sharma, Legal Aid Counsel for applicant/accused  
Sikandar.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

At this stage, Ms. Kanchan Sharma, Legal Aid Counsel appearing on behalf of applicant/accused Sikandar submits that some private counsel has filed similar bail application on behalf of the applicant/accused and the same is pending. She seeks liberty to withdraw the present bail application. Liberty sought is granted. The present interim bail applications stands dismissed as withdrawn.

**SUDHANSHU  
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(Sudhanshu Kaushik)  
Vacation Judge/  
Addl. Sessions Judge (West District),  
Tis Hazari Courts, Delhi  
25.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
VACATION JUDGE/ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :**

**FIR No.284/2015**

**State Vs Sonu Sardar @ Chooda**

**U/s 302/34 IPC**

**PS : Anand Parbat**

25.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Sonu Sardar @ Chooda.

Present : - Sh. Rajat Kalra, Addl. Public Prosecutor for State.  
Ms. Kanchan Sharma, Legal Aid Counsel for applicant/accused  
Sonu Sardar @ Chooda.

Reply to the bail application has been forwarded by the Investigating Officer. Reply is silent on the aspect of previous involvement/conviction of the applicant. Investigating Officer is directed to furnish report about the previous involvement/conviction of the applicant on or before next date of hearing. Custody warrant and conduct report be also summoned from the concerned Jail Superintendent.

Put up for report/arguments on 05.06.2021.

**SUDHANSHU KAUSHIK**

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(Sudhanshu Kaushik)

Vacation Judge/

Addl. Sessions Judge (West District),

Tis Hazari Courts, Delhi

25.05.2021

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.271/19  
P.S. Patel Nagar  
u/s 302/307/34 IPC & 25 Arms Act  
State Vs Akash Pandey**

25.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused directly from jail seeking interim bail.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
Mr. Bhishm Dutt, Counsel for applicant/accused from DLSA.

Reply to this bail application filed by SI Amit.

Arguments on this bail application heard. Record perused.

A perusal of record shows that the regular bail application of this accused has been dismissed vide detailed order dated 22.05.2021 passed by this court and now this application for interim bail has been filed. Considering the matter in totality and the fact that the regular bail application of the applicant has recently been dismissed by this court vide detailed order dated 22.05.2021, no ground for interim bail at this stage is made out. Hence, the present application stands dismissed.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused as well as be sent to Counsel for accused through email. The order be also uploaded on website in time.

**SUDHANSHU  
KAUSHIK**

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**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 25.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.348/19  
P.S. Patel Nagar  
u/s 302/201/120B IPC  
State Vs Anita**

25.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail for 90 days under HPC guidelines.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
Mr. Gaurav Bhatia, Counsel for applicant/accused.

Reply from the jail authorities has been received.

Arguments on this bail application heard. Record perused.

Counsel for applicant has submitted that the applicant is in custody since 18.10.2019 and he has been falsely implicated in this case. He has mentioned that except the CDR and disclosure statement, there is not an iota of evidence against the applicant in this case. He has mentioned that the accused has no criminal antecedent and she is permanent resident of Delhi. He has submitted that the applicant is suffering from some eye infection and unbearable headache and her condition is deteriorating day by day. He has mentioned that the applicant lastly visited GTB Hospital on 07.04.2021 and thereafter, she did not receive any medical treatment.

He has mentioned that applicant be granted interim bail for 90 days as he is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021. He has submitted that the applicant is ready to abide by all the terms and conditions to be imposed, in case, he is granted interim bail.

On the other hand, Addl. Public Prosecutor for State has vehemently opposed this interim bail application stating that there are serious and specific allegations of murder under conspiracy against the accused. He has submitted that the possibility of applicant

fleeing away from the justice cannot be ruled out completely, in case, he is granted interim bail at this stage.

As per the report from Senior Medical Officer, Central Jail No.10, Mandoli, the applicant has no history of any chronic illness like diabetes, hypertension, tuberculosis, asthma, seizures etc. She had complaint of Herpes Zoster/infection of eye(right) four months back for which she was receiving treatment from Ophthalmology department, GTB Hospital and was under regular follow up. It is stated that now her treatment is nearly completed and at present she has no complaint and she is stable.

I have perused the record in the light of respective arguments. It is the case of the prosecution that the applicant had a love affair with co-accused Arjun for the last three years from the date of incident and they both hatched conspiracy to commit murder of husband of applicant Anita. In pursuance of the criminal conspiracy, they both committed the murder of Daya Ram (husband of applicant) on 16.10.2019. The CDR of applicant shows the long conversation between applicant and Arjun and even on the day of death, the last communication was between applicant and Arjun. Keeping in view the facts and circumstances of this case, the report received from the jail authorities as well as the fact that the applicant is not covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021, no ground for interim bail at this stage is made out. Hence, the present interim bail application stands dismissed. Nothing herein shall tantamount to any expression of opinion on the merits of the case.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused as well as be sent to Counsel for accused through email. The order be also uploaded on website in time.

**SUDHANSHU  
KAUSHIK**

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**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 25.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.734/19  
P.S. Nangloi  
u/s 302 IPC  
State Vs Neeraj @Prince @Guth**

25.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail for 90 days under HPC guidelines.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
Mr. Indu Bhushan Vimal, Counsel for applicant/accused.

Reply to this bail application filed by SI Amit.

Arguments on this bail application heard. Record perused.

Counsel for applicant has submitted that the applicant is in custody since 16.11.2019 and he has been falsely implicated in this case. He has mentioned that the accused has no criminal antecedent and he is permanent resident of Delhi. He has mentioned that applicant be granted interim bail for 90 days as he is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021. He has submitted that the applicant is ready to abide by all the terms and conditions to be imposed, in case, he is granted interim bail.

On the other hand, Addl. Public Prosecutor for State has vehemently opposed this interim bail application stating that there are serious and specific allegations of murder against the accused. He has submitted that the possibility of applicant fleeing away from the justice cannot be ruled out completely, in case, he is granted interim bail at this stage.

I have perused the record in the light of respective arguments. It is the case of the prosecution that the applicant had stabbed his uncle in his chest and abdomen with knife and committed his murder. The knife was also recovered from his possession. Keeping in view the facts and circumstances of this case as well as the fact that the applicant is not covered under the criteria laid down by the High Powered Committee of Hon'ble High Court

of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021, no ground for interim bail at this stage is made out. Hence, the present interim bail application stands dismissed. Nothing herein shall tantamount to be any expression of opinion on the merits of the case.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused as well as be sent to Counsel for accused through email. The order be also uploaded on website in time.

**(SUDHANSHU KAUSHIK)**  
**ASJ/ VACATION JUDGE**  
**West/ THC/ 25.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.734/19  
P.S. Nangloi  
u/s 302 IPC  
State Vs Neeraj @Prince @Guth**

25.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail for 90 days under HPC guidelines.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
Mr. Indu Bhushan Vimal, Counsel for applicant/accused.

Reply to this bail application filed by SI Amit.

Arguments on this bail application heard. Record perused.

Counsel for applicant has submitted that the applicant is in custody since 16.11.2019 and he has been falsely implicated in this case. He has mentioned that the accused has no criminal antecedent and he is permanent resident of Delhi. He has mentioned that applicant be granted interim bail for 90 days as he is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021. He has submitted that the applicant is ready to abide by all the terms and conditions to be imposed, in case, he is granted interim bail.

On the other hand, Addl. Public Prosecutor for State has vehemently opposed this interim bail application stating that there are serious and specific allegations of murder against the accused. He has submitted that the possibility of applicant fleeing away from the justice cannot be ruled out completely, in case, he is granted interim bail at this stage.

I have perused the record in the light of respective arguments. It is the case of the prosecution that the applicant had stabbed his uncle in his chest and abdomen with knife and committed his murder. The knife was also recovered from his possession. Keeping in view the facts and circumstances of this case as well as the fact that the applicant is not covered under the criteria laid down by the High Powered Committee of Hon'ble High Court

of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021, no ground for interim bail at this stage is made out. Hence, the present interim bail application stands dismissed. Nothing herein shall tantamount to be any expression of opinion on the merits of the case.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused as well as be sent to Counsel for accused through email. The order be also uploaded on website in time.

**SUDHANSHU  
KAUSHIK**

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**(SUDHANSHU KAUSHIK)**  
**ASJ/ VACATION JUDGE**  
**West/ THC/ 25.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.196/19  
P.S. Mundka  
u/s 307 IPC & 25/27 Arms Act  
State Vs Rajesh Kumar @Raja**

25.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused directly from jail seeking interim bail for 90 days under HPC guidelines.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
Mr. Bhishm Dutt, Counsel for applicant/accused.

Reply to this bail application filed by SI Dinesh Kumar.

Arguments on this bail application heard. Record perused.

Counsel for applicant has submitted that the applicant is in custody since 27.05.2019 and he has been falsely implicated in this case. He has mentioned that applicant be granted interim bail for 90 days as he is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021. He has submitted that the applicant is ready to abide by all the terms and conditions to be imposed, in case, he is granted interim bail.

On the other hand, Addl. Public Prosecutor for State has vehemently opposed this interim bail application stating that there are serious and specific allegations against the accused. He has mentioned that the accused is involved in seven other criminal cases and he is the BC of the area and as such he is not entitled for interim bail under HPC guidelines. He has mentioned that the He has submitted that the possibility of applicant fleeing away from the justice cannot be ruled out completely, in case, he is granted interim bail at this stage.

I have perused the record in the light of respective arguments. Keeping in view the facts and circumstances of this case as well as the fact that the applicant is involved in seven other criminal cases and he is BC of the area, he is not covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent

meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021, no ground for interim bail at this stage is made out. Hence, the present interim bail application stands dismissed. Nothing herein shall tantamount to any expression of opinion on the merits of the case.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused as well as be sent to Counsel for accused through email. The order be also uploaded on website in time.

**SUDHANSHU  
KAUSHIK**

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**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 25.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.41/19  
P.S. Anand Parbat  
u/s 302/201/34 IPC  
State Vs Faisal**

25.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail for 90 days under HPC guidelines.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
Mr. Arun Sharma, Counsel for applicant/accused.

Reply to this bail application filed by the IO.

Arguments on this bail application heard. Record perused.

Counsel for applicant has submitted that the applicant is in custody since 08.02.2019 and he has been falsely implicated in this case. He has mentioned that the accused has no criminal antecedent and he is permanent resident of Delhi. He has mentioned that applicant be granted interim bail for 90 days as he is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021. He has submitted that the applicant is ready to abide by all the terms and conditions to be imposed, in case, he is granted interim bail.

On the other hand, Addl. Public Prosecutor for State has vehemently opposed this interim bail application stating that there are serious and specific allegations of murder against the accused. He has submitted that the possibility of applicant fleeing away from the justice cannot be ruled out completely, in case, he is granted interim bail at this stage.

I have perused the record in the light of respective arguments. Without going into the merits of the case, keeping in view the fact that applicant is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021, the fact that entire India is engulfed in the ambit of second wave of Covid-19, which according to medical and expert opinion is more

virulent and fatal than the previous strain, the accused Faisal is admitted to interim bail for 90 days from the date of his release on furnishing of his personal bond in sum of ₹50,000/- to be furnished before the Jail Superintendent concerned, subject to the condition that he shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the IO/SHO concerned with direction to surrender before the Jail Superintendent concerned in time after expiry of interim bail period. He is also directed to keep his mobile phone on all the time. With this, the application stands disposed off.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused as well as be sent to Counsel for accused through email. The order be also uploaded on website in time.

**SUDHANSHU  
KAUSHIK**

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**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 25.05.2021.**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.285/17  
P.S. Khyala  
u/s 302/394/397/411/201 IPC  
State Vs Gaurav @Subhash**

25.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused directly from jail seeking interim bail for 90 days under HPC guidelines.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.

IO/PSI Kunal Sandhu from P.S. Khyala.

Ms. Kanchan Sharma, Counsel for applicant/accused from DLSA.

Reply to this bail application filed by the IO.

Arguments on this bail application heard. Record perused.

Counsel for applicant has submitted that the applicant is in custody since 11.09.2017 and he has been falsely implicated in this case. She has mentioned that the accused has no criminal antecedent and he is permanent resident of Delhi. She has mentioned that applicant be granted interim bail for 90 days as he is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021. She has submitted that the applicant is ready to abide by all the terms and conditions to be imposed, in case, he is granted interim bail.

On the other hand, Addl. Public Prosecutor for State has vehemently opposed this interim bail application stating that there are serious and specific allegations of murder against the accused. He has submitted that the possibility of applicant fleeing away from the justice cannot be ruled out completely, in case, he is granted interim bail at this stage.

I have perused the record in the light of respective arguments. Without going into the merits of the case, keeping in view the fact that applicant is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021, the fact that entire India is engulfed in the

ambit of second wave of Covid-19, which according to medical and expert opinion is more virulent and fatal than the previous strain, the accused Gaurav @Subhash is admitted to interim bail for 90 days from the date of his release on furnishing of his personal bond in sum of ₹50,000/- to be furnished before the Jail Superintendent concerned, subject to the condition that he shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the IO/SHO concerned with direction to surrender before the Jail Superintendent concerned in time after expiry of interim bail period. He is also directed to keep his mobile phone on all the time. With this, the application stands disposed off.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused as well as be sent to Counsel for accused through email. The order be also uploaded on website in time.

**SUDHANSHU  
KAUSHIK**

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**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 25.05.2021.**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.2165  
FIR No.314/19  
P.S. Anand Parbat  
u/s 302/307/324/342/34 IPC  
State Vs Kamal Nayak**

25.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused directly from jail seeking interim bail for 90 days under HPC guidelines.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
Ms. Kanchan Sharma, Counsel for applicant/accused from DLSA.

Reply to this bail application filed by Inspector Yogendra Singh.

Arguments on this bail application heard. Record perused.

Counsel for applicant has submitted that the applicant is in custody since 28.12.2019 and he has been falsely implicated in this case. She has mentioned that the accused has no criminal antecedent and he is permanent resident of Delhi. She has mentioned that the applicant is a patient of Asthama. She has mentioned that applicant be granted interim bail for 90 days as he is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021. She has submitted that the applicant is ready to abide by all the terms and conditions to be imposed, in case, he is granted interim bail.

On the other hand, Addl. Public Prosecutor for State has vehemently opposed this interim bail application stating that there are serious and specific allegations of murder against the accused. He has submitted that the possibility of applicant fleeing away from the justice cannot be ruled out completely, in case, he is granted interim bail at this stage.

I have perused the record in the light of respective arguments. Without going into the merits of the case, keeping in view the fact that applicant is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021, the fact that entire India is engulfed in the

ambit of second wave of Covid-19, which according to medical and expert opinion is more virulent and fatal than the previous strain, the accused Kamal Nayak is admitted to interim bail for 90 days from the date of his release on furnishing of his personal bond in sum of ₹50,000/- to be furnished before the Jail Superintendent concerned, subject to the condition that he shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the IO/SHO concerned with direction to surrender before the Jail Superintendent concerned in time after expiry of interim bail period. He is also directed to keep his mobile phone on all the time. With this, the application stands disposed off.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused as well as be sent to Counsel for accused through email. The order be also uploaded on website in time.

**SUDHANSHU  
KAUSHIK**

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**SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 25.05.2021.**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.23/18  
P.S. Khyala  
u/s 302/323/34 IPC  
State Vs Mohd. Salim  
S/o Yusuf Ali**

25.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused directly from jail seeking interim bail for 90 days under HPC guidelines.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
Ms. Kanchan Sharma, Counsel for applicant/accused from DLSA.

Reply to this bail application filed by the IO.

Arguments on this bail application heard. Record perused.

Counsel for applicant has submitted that the applicant is in custody since 21.06.2018 and he has been falsely implicated in this case. She has mentioned that the accused has no criminal antecedent and he is permanent resident of Delhi. She has mentioned that applicant be granted interim bail for 90 days as he is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021. She has submitted that the applicant is ready to abide by all the terms and conditions to be imposed, in case, he is granted interim bail.

On the other hand, Addl. Public Prosecutor for State has vehemently opposed this interim bail application stating that there are serious and specific allegations of murder against the accused. He has submitted that the possibility of applicant fleeing away from the justice cannot be ruled out completely, in case, he is granted interim bail at this stage.

I have perused the record in the light of respective arguments. Without going into the merits of the case, keeping in view the fact that applicant is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021, the fact that entire India is engulfed in the

ambit of second wave of Covid-19, which according to medical and expert opinion is more virulent and fatal than the previous strain, the accused Mohd. Salim is admitted to interim bail for 90 days from the date of his release on furnishing of his personal bond in sum of ₹50,000/- to be furnished before the Jail Superintendent concerned, subject to the condition that he shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the IO/SHO concerned with direction to surrender before the Jail Superintendent concerned in time after expiry of interim bail period. He is also directed to keep his mobile phone on all the time. With this, the application stands disposed off.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused. The order be also uploaded on website in time.

**SUDHANSHU KAUSHIK**

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**(SUDHANSHU KAUSHIK)**  
**ASJ/ VACATION JUDGE**  
**West/ THC/ 25.05.2021.**

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :**

**FIR No.783/2019**

**State Vs Abdul Rehman @ Vicky**

**U/s 308/186/387/506/34 IPC**

**PS : Nangloi**

25.05.2021

This is interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Abdul Rehman @ Vicky.

Present : - Sh. Rajat Kalra, Substitute Addl. Public Prosecutor for State.  
Ms. Kanchan Sharma, Legal Aid Counsel for applicant/accused  
Abdul Rehman @ Vicky.

Reply to the bail application not filed.

Investigating Officer is directed to furnish reply to the bail application along with report about the previous involvement/conviction of the applicant on or before next date of hearing.

Put up for report/arguments on 31.05.2021.

**SUDHANSHU  
KAUSHIK**

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Date: 2021.05.25 13:58:05 +05'30'

(Sudhanshu Kaushik)  
Vacation Judge/  
Addl. Sessions Judge (West District),  
Tis Hazari Courts, Delhi  
25.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
VACATION JUDGE/ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :**

**FIR No.1100/2020**

**State Vs Ajay @ Pankaj**

**U/s 307/34 IPC & 25/54/59 Arms Act**

**PS : Nangloi**

25.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Ajay @ Pankaj S/o Munna Lal.

Present : - Sh. Rajat Kalra, Addl. Public Prosecutor for State.  
Ms. Kanchan Sharma, Legal Aid Counsel for applicant/accused  
Ajay @ Pankaj.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard. I have perused the record in the light of respective arguments.

1. The applicant seeks interim bail on the ground that he is covered under the guidelines/criteria laid down by the High Powered Committee of the Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021.
2. The applicant is facing trial for committing offences under Section 307/34 IPC & 25/54/59 Arms Act and he is stated to be in custody since 18.11.2020.
3. No previous involvement of the applicant has been alleged or proved.
4. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated

04.05.2021 and 11.05.2021. Applicant is covered under the aforesaid guidelines issued by the High Powered Committee of Delhi High Court. Keeping in view the totality of circumstances, without going into the merits of the case and considering the present situation of COVID-19 pandemic, applicant/accused Ajay @ Pankaj S/o Munna Lal is admitted to interim bail for a period of ninety days from the date of his release subject to furnishing of a personal bond for a sum of Rs.50,000/- to the satisfaction of concerned Jail Superintendent. The bail is subject to the condition that applicant shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the concerned IO/SHO. Applicant shall surrender before the concerned Jail Superintendent on expiry of interim bail period. Applicant is also directed to keep his mobile phone active on all the time. With these directions, bail application stands disposed off.

Copy of this order be sent to the concerned Jail Superintendent through email for information and compliance.

**SUDHANSHU  
KAUSHIK**

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(Sudhanshu Kaushik)  
Vacation Judge/  
Addl. Sessions Judge (West District),  
Tis Hazari Courts, Delhi  
25.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
VACATION JUDGE/ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :**

**FIR No.329/2020**

**State Vs Akshay Chauhan**

**U/s 307/506/201/120B/34 IPC &**

**25/27 Arms Act**

**PS : Patel Nagar**

25.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Akshay Chauhan.

Present : - Sh. Rajat Kalra, Addl. Public Prosecutor for State.  
Sh. Akash Deep Malik, Counsel for applicant/accused Akshay Chauhan.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

At this stage, Counsel submits that applicant/accused Akshay Chauhan has already been admitted to bail. He seeks liberty to withdraw the present bail application. Liberty sought is granted. The present interim bail applications stands dismissed as withdrawn.

**SUDHANSHU KAUSHIK**

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Date: 2021.05.25 17:19:56 +05'30'

(Sudhanshu Kaushik)

Vacation Judge/

Addl. Sessions Judge (West District),

Tis Hazari Courts, Delhi

25.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :**

**FIR No.130/2017**

**State Vs Arun**

**U/s 354D/323/506/174A/34 IPC &  
12 POCSO Act**

**PS : Khyala**

25.05.2021

This is interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Arun.

Present : - Sh. Rajat Kalra, Substitute Addl. Public Prosecutor for State.  
IO/PSI Damini is present.  
Complainant is absent.  
Ms. Kanchan Sharma, Legal Aid Counsel for applicant/accused Arun.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

None has appeared on behalf of complainant/victim despite repeated calls since morning. Report is awaited.

Notice of the bail application be served upon the complainant/victim as per the practice directions issued by the Hon'ble High Court of Delhi. The concerned SHO shall furnish the service report under his signatures.

Put up for report/arguments on 29.05.2021.

**SUDHANSHU  
KAUSHIK**

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(Sudhanshu Kaushik)  
Vacation Judge/  
Addl. Sessions Judge (West District),  
Tis Hazari Courts, Delhi  
25.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :**

**FIR No.447/2017**

**State Vs Arvind**

**U/s 376D/328 IPC & 6 POCSO Act**

**PS : Nangloi**

25.05.2021

This is interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Arvind.

Present : - Sh. Rajat Kalra, Substitute Addl. Public Prosecutor for State.  
IO/SI Rohit Kumar is present.  
Complainant/victim is absent.  
Ms. Deepika Sachdeva, Counsel for victim from DCW.  
Ms. Kanchan Sharma, Legal Aid Counsel for applicant/accused Arvind.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

None has appeared on behalf of complainant/victim despite repeated calls since morning. Report is awaited.

Notice of the bail application be served upon the complainant/victim as per the practice directions issued by the Hon'ble High Court of Delhi. The concerned SHO shall furnish the service report under his signatures.

Put up for report/arguments on 27.05.2021.

**SUDHANSHU  
KAUSHIK**

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(Sudhanshu Kaushik)

Vacation Judge/

Addl. Sessions Judge (West District),

Tis Hazari Courts, Delhi

25.05.2021

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.23/18  
P.S. Khyala  
u/s 302 IPC  
State Vs Akbar Ali**

25.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking bail.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
Mr. Amjad Khan, Counsel for applicant/accused.

Heard. Record perused.

Today neither the IO has joined nor the reply has been filed. Reply of IO be called for the next date of hearing.

Put up for arguments on 05.06.2021.

**SUDHANSHU  
KAUSHIK**

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**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 25.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.387/21  
P.S. Tilak Nagar  
u/s 354/342/506 IPC & 8 of POCSO Act  
State Vs Bhoop Singh**

25.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking bail.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
W/SI Babita, the IO from P.S. Tilak Nagar.  
None for applicant/accused.

Reply of IO has been filed. Heard. Record perused.

None has joined on behalf of applicant despite various calls since morning.

However, no adverse order is being passed.

Put up for arguments on 07.06.2021.

**SUDHANSHU  
KAUSHIK**

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Date: 2021.05.25 16:26:31 +05'30'

**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 25.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.2166  
FIR No.148/14  
P.S. Khyala  
u/s 302/379/411/34 IPC  
State Vs Deepak @Langra**

24.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused directly from jail seeking interim bail for 90 days in view of HPC guidelines.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.

IO/SI Tinku Shokeen from P.S. Khyala.

Mr. Sumit Sandeep Tyagi, Counsel for applicant/accused from DLSA.

Reply of IO has been filed.

Arguments on this bail application heard. Record perused.

Counsel for applicant/accused has argued that applicant is innocent and he has been falsely implicated in the present case. He has contended that applicant is in custody since 25.11.2018. Counsel has mentioned that the chargesheet has already been filed and the custodial interrogation is not required. He has mentioned that applicant has no criminal antecedents. He has mentioned that applicant be granted interim bail for 90 days as he is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021. He has submitted that the applicant is ready to abide by all the terms and conditions to be imposed, in case, he is granted interim bail.

On the other hand, Addl. Public Prosecutor for State has vehemently opposed this interim bail application stating that there are serious and specific allegations of murder against the accused. He has submitted that the possibility of applicant fleeing away from the justice cannot be ruled out completely, in case, he is granted interim bail at this stage.

I have perused the record in the light of respective arguments. Without going into the merits of the case, keeping in view the fact that applicant is covered under the

criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021, the fact that entire India is engulfed in the ambit of second wave of Covid-19, which according to medical and expert opinion is more virulent and fatal than the previous strain, the accused Deepak @Langra is admitted to interim bail for 90 days from the date of his release on furnishing of his personal bond in sum of ₹50,000/- to be furnished before the Jail Superintendent concerned, subject to the condition that he shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the IO/SHO concerned with direction to surrender before the Jail Superintendent concerned in time after expiry of interim bail period. He is also directed to keep his mobile phone on all the time. With this, the application stands disposed off.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused. The order be also uploaded on website in time.

**SUDHANSHU  
KAUSHIK**

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**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 25.05.2021.**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.81/19  
P.S. Moti Nagar  
u/s 498A/304B/34 IPC  
State Vs Deepak**

25.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused directly from jail seeking bail.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
Mr. Bhishm Dutt, Counsel for applicant/accused from DLSA.

Report of IO has been filed. Heard. Record perused.

The report of IO is silent about the previous involvement of the accused. Fresh reply of IO be called. Put up for arguments on 08.06.2021.

**SUDHANSHU KAUSHIK**

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**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 25.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Applications No.2172 & 2173  
FIR No.1131/20  
P.S. Nangloi  
u/s 307/323/341/34 IPC  
State Vs 1. Imran  
2. Raju**

25.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

These are two connected applications under section 439 Cr.P.C. filed on behalf of abovenamed applicants/accused seeking bail.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.

Mr. C.M. Sangwan, Counsel for applicant/accused.

Mr. Roopal Sharma, Counsel for complainant.

Report of IO has been filed. Heard. Record perused.

On the joint request, put up for arguments on 04.06.2021.

**SUDHANSHU KAUSHIK**

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**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 25.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.2161  
FIR No.348/21  
P.S. Mundka  
u/s 308/34 IPC  
State Vs Jai Kumar**

25.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 438 Cr.P.C. filed on behalf of applicant/accused seeking anticipatory bail.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
IO/ASI Vijay from P.S. Mundka.  
None for applicant/accused.

Heard. Record perused.

None has joined on behalf of applicant despite various calls since morning. IO has submitted that the applicant has joined the investigation.

Put up for arguments on 21.06.2021. Till then no coercive action shall be taken against the applicant.

**SUDHANSHU  
KAUSHIK**

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**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 25.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.482/15  
P.S. Anand Parbat  
u/s 302/307/34 IPC  
State Vs 1. Jai Kumar @Sunny  
2. Ajay Kumar**

25.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

These are two connected applications under section 439 Cr.P.C. filed on behalf of above named applicant/accused seeking interim bail in view of HPC guidelines.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
Ms. Archana Chibber, Counsel for both the applicants/accused.

Report of IO has been filed. Heard. Record perused.

The report from the jail authorities be called for the next date of hearing.

Put up for arguments on 04.06.2021.

**SUDHANSHU  
KAUSHIK**

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**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 25.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.2169  
FIR No.617/15  
P.S. Khyala  
u/s 498A/304B/34 IPC  
State Vs Minesh @Munesh**

25.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking bail.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
IO/HC Hari Singh from P.S. Khyala  
Mr. Satyapal Singh, Counsel for applicant/accused.

Report of IO has been received. Heard. Record perused.

A perusal of record shows that the similar bail application has been dismissed vide order dated 10.05.2021 passed by Mr. Vishal Singh, learned ASJ. Before disposing off this bail application, I deem it expedient to give notice to the complainant. Issue notice to the complainant. Put up for arguments on 29.05.2021.

**SUDHANSHU  
KAUSHIK**

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**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 25.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.581/19  
P.S. Nangloi  
u/s 498A/304B/34 IPC  
State Vs Niranjan Kumar**

25.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
IO/Inspector Amit Kumar from P.S. Nangloi.  
Mr. Bhishm Dutt, Counsel for applicant/accused from DLSA.

Heard. Record perused.

IO has submitted that the similar application of the applicant has already been allowed vide order dated 15.05.2021 passed by Ms. Hemani Malhotra, learned ASJ and he has already been granted interim bail. In these circumstances, the present application is not maintainable as infructuous, hence, dismissed.

**SUDHANSHU  
KAUSHIK**

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**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 25.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.2162  
FIR No.1300/14  
P.S. Moti Nagar  
u/s 420/467/468 IPC  
State Vs Nitin Kumar**

25.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.

IO/ASI Arvind Kumar from P.S. Moti Nagar

None for applicant/accused.

Heard. Record perused.

None has joined on behalf of applicant despite various calls since morning.

However, no adverse order is being passed.

Put up for arguments on 04.06.2021.

**SUDHANSHU  
KAUSHIK**

  
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**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 25.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.2162  
FIR No.1300/14  
P.S. Moti Nagar  
u/s 420/467/468 IPC  
State Vs Nitin Kumar**

25.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
IO/ASI Arvind Kumar from P.S. Moti Nagar  
None for applicant/accused.

Heard. Record perused.

None has joined on behalf of applicant despite various calls since morning.

However, no adverse order is being passed.

Put up for arguments on 04.06.2021.

**SUDHANSHU  
KAUSHIK**

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**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 25.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.2171  
FIR No.976/20  
P.S. Nangloi  
u/s 25/54/59 Arms Act  
State Vs Ravi @Monkey**

25.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application filed on behalf of applicant/accused directly from jail for releasing him on personal bond.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.

Mr. Bhishm Dutt, Counsel for applicant/accused from DLSA.

Heard. Record perused.

Counsel for applicant has submitted that the applicant was granted bail vide order dated 04.12.2020 passed by Mr. Samar Vishal, learned ASJ, however, since then he is not in a position to arrange a surety for a sum of ₹20,000/- and therefore, he be released on personal bond. In view of the fact that the applicant has failed to arrange surety and secure bail even after about six months, it appears that he is an indigent person. Keeping in view the Covid-19 pandemic situation, the application is allowed. The accused be released on furnishing of personal bond. The requirement of furnishing surety is dispensed with.

Copy of this order be sent to the Jail Superintendent concerned for information. The order be also uploaded on website in time.

**SUDHANSHU  
KAUSHIK**

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**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 25.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.2167  
FIR No.3925/20  
P.S. Khyala  
u/s 308/323/34 IPC  
State Vs Rohit**

25.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking bail.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
Mr. Sumit Sandeep Tyagi, Counsel for applicant/accused.

Report of IO/SI Nasib Singh has been filed. Heard. Record perused.

The report of IO is silent about the previous involvement of the accused. Fresh reply of IO be called for the next date of hearing.

Put up for arguments on 05.06.2021.

**SUDHANSHU  
KAUSHIK**

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**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 25.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.2168  
FIR No.198/16  
P.S. Khyala  
u/s 302/365 IPC  
State Vs Sonu**

25.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
IO/PSI Kunal Sandhu from P.S. Khyala.  
Ms. Kanchan Sharma, Counsel for applicant/accused from DLSA.

Heard. Record perused.

IO has submitted that the similar application of the applicant has already been allowed vide order dated 15.05.2021 passed by Ms. Hemani Malhotra, learned ASJ and he has already been granted interim bail. In these circumstances, the present application is not maintainable as same is infructuous, hence, dismissed.

**SUDHANSHU  
KAUSHIK**

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**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 25.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.257/21  
P.S. Khyala  
u/s 354A IPC &12 of POCSO Act  
State Vs Suraj**

25.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused directly from jail seeking interim bail.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
W/ASI Sudesh Narwal, the IO.  
Ms. Kanchan Sharma, Counsel for applicant/accused from DLSA.

Report of IO has been filed. Heard. Record perused.

Adjournment sought. Granted.

Put up for arguments on 29.05.2021.

**SUDHANSHU  
KAUSHIK**

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**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 25.05.2021**

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
VACATION JUDGE/ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :**

**FIR No.947/2020**

**State Vs Devender @ Chiku**

**U/s 307/34 IPC**

**PS : Nangloi**

25.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Devender @ Chiku.

Present : - Sh. Rajat Kalra, Addl. Public Prosecutor for State.  
Ms. Kanchan Sharma, Legal Aid Counsel for applicant/accused  
Devender @ Chiku.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard through Video Conferencing.

Counsel for the accused/applicant has argued that accused is innocent and he has been falsely implicated in the present case. She has mentioned that applicant is in custody since 02.09.2020 and no purpose would be served by keeping him further detained in custody. Counsel for the applicant/accused has submitted that she does not intend to argue on the merits of the present case. She has mentioned that she is seeking interim bail of the applicant on ground of COVID-19 pandemic emergency in the country. Counsel has mentioned that accused/applicant is covered under the category/guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. She has contended that applicant has deep roots in society with no previous criminal record. Besides this, it has been argued by the counsel that applicant has a large family to support and he is the sole bread earner in the family. She has mentioned

that the family of applicant is facing undue hardship on account of his continuous detention. She has mentioned that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on interim bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that allegations under Section 307/34 have been leveled against the applicant. He has contended that applicant is not covered under the guidelines issued by the High Power Committee of the Hon'ble High Court of Delhi as he is found to be involved in another criminal case registered under Section 302 IPC. He has submitted that there is every likelihood that applicant would influence the witnesses, in case, he is released on bail.

I have gone through the record in the light of respective arguments. Applicant/accused is in custody since 02.09.2020 and allegations under Section 307/34 have been leveled against him. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. Investigating Officer has submitted report that applicant is involved in another criminal case registered under Section 302 IPC. Keeping in view the all these considerations and considering the gravity/seriousness of offence, I am not inclined to grant bail to the applicant/accused Devender @ Chiku. Bail application stands dismissed.

Copy of this order be sent on the email ID of the counsel for the applicant.

**SUDHANSHU  
KAUSHIK**

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(Sudhanshu Kaushik)  
Vacation Judge/  
Addl. Sessions Judge (West District),  
Tis Hazari Courts, Delhi  
25.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
VACATION JUDGE/ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :**

**FIR No.373/2018**

**State Vs Hanuman Sharan Shukla**

**U/s 6/10 POCSO Act**

**PS : Mundka**

25.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Hanuman Sharan Shukla.

Present : - Sh. Rajat Kalra, Addl. Public Prosecutor for State.  
Ms. Deepika Sachdeva, Counsel for victim from DCW.  
Sh. R.R.Jha, Counsel for applicant/accused Hanuman Sharan Shukla.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard through Video Conferencing.

Counsel for the accused/applicant has argued that accused is innocent and he has been falsely implicated in the present case. He has mentioned that applicant is in custody since 29.07.2018 and no purpose would be served by keeping him further detained in custody. Counsel for the applicant/accused has submitted that he does not intend to argue on the merits of the present case. He has mentioned that he is seeking interim bail of the applicant on ground of COVID-19 pandemic emergency in the country. Counsel has mentioned that accused/applicant is covered under the category/guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. He has contended that applicant has deep roots in society with no previous criminal record. Besides this, it has been argued by the counsel that applicant has a large family to support and

he is the sole bread earner in the family. He has mentioned that the family of applicant is facing undue hardship on account of his continuous detention. He has mentioned that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on interim bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that allegations under Section 6/10 POCSO Act have been leveled against the applicant. He has contended that applicant is not covered under the guidelines issued by the High Power Committee of the Hon'ble High Court of Delhi as these offences have been expressly excluded by the Committee.

I have gone through the record in the light of respective arguments. Applicant/accused is in custody since 29.07.2018 and allegations under Section 6/10 POCSO Act have been leveled against him. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. Applicant has been charged with committing offence punishable under Section 6 of the POCSO Act. Applicant/accused does not fall under the category/guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court as offence under Section 6 of the POCSO Act has been expressly excluded by the Committee. Keeping in view the all these considerations and considering the gravity/seriousness of offence, I am not inclined to grant bail to the applicant/accused Hanuman Sharan Shukla. Bail application stands dismissed.

Copy of this order be sent on the email ID of the counsel for the applicant.

**SUDHANSHU KAUSHIK**

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(Sudhanshu Kaushik)  
Vacation Judge/  
Addl. Sessions Judge (West District),  
Tis Hazari Courts, Delhi  
25.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
VACATION JUDGE/ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :**

**FIR No.62/2018**

**State Vs Kamal @ Nitin**

**U/s 302/120B/147/149 IPC**

**PS : Rajouri Garden**

25.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Kamal @ Nitin.

Present : - Sh. Rajat Kalra, Addl. Public Prosecutor for State.  
Sh. Akash Deep Malik, Counsel for applicant/accused Kamal @ Nitin.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

At this stage, Counsel submits that applicant/accused Kamal @ Nitin has already been admitted to bail. He seeks liberty to withdraw the present bail application. Liberty sought is granted. The present interim bail applications stands dismissed as withdrawn.

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(Sudhanshu Kaushik)

Vacation Judge/

Addl. Sessions Judge (West District),

Tis Hazari Courts, Delhi

25.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
VACATION JUDGE/ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :  
FIR No.119/2019  
State Vs Kamal Saxena  
U/s 395/397/506/34 IPC  
PS : Mundka**

25.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Kamal Saxena.

Present : - Sh. Rajat Kalra, Addl. Public Prosecutor for State.  
IO/Insp. Bishambar Dayal is present.  
Sh. Archit Kaushik, Counsel for applicant/accused Kamal Saxena.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record. Copy be supplied to the counsel for the applicant/accused.

Arguments on interim bail application heard through Video Conferencing.

Counsel for the accused/applicant has argued that accused is innocent and he has been falsely implicated in the present case. He has mentioned that applicant is in custody since 28.03.2019 and no purpose would be served by keeping him further detained in custody. Counsel for the applicant/accused has submitted that he does not intend to argue on the merits of the present case. He has mentioned that he is seeking interim bail of the applicant on ground of COVID-19 pandemic emergency in the country. Counsel has mentioned that accused/applicant is covered under the category/guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19

pandemic vide minutes dated 04.05.2021 and 11.05.2021. He has contended that applicant has deep roots in society with no previous criminal record. Besides this, it has been argued by the counsel that applicant has a large family to support and he is the sole bread earner in the family. He has mentioned that the family of applicant is facing undue hardship on account of his continuous detention. He has mentioned that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on interim bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that allegations under Section 395/397/506/34 IPC have been leveled against the applicant. He has contended that applicant is not covered under the guidelines issued by the High Power Committee of the Hon'ble High Court of Delhi as no specific guidelines have been passed by the Committee with respect to offence under Section 397 IPC. Apart from this, Addl. Public Prosecutor has argued that applicant is involved in two other criminal cases. He has mentioned that interim bail applications of three co-accused persons filed in view of the recommendation of the High Power Committee of the Hon'ble High Court of Delhi have recently been dismissed by the court. He has submitted that there is every likelihood that applicant would influence the witnesses, in case, he is released on bail.

I have gone through the record in the light of respective arguments. Applicant/accused is in custody since 28.03.2019 and allegations under Section 395/397/506/34 IPC have been leveled against him. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. No specific guidelines have been issued by the High Powered Committee with respect to offence under Section 397 IPC. Investigating Officer has submitted report that applicant is involved in two other criminal cases. Record shows that interim bail applications of three co-accused persons filed in view of the recommendation of

the High Power Committee of the Hon'ble High Court of Delhi have recently been dismissed by the Sessions Court. Keeping in view the all these considerations and considering the gravity/seriousness of offence, I am not inclined to grant bail to the applicant/accused Kamal Saxena. Bail application stands dismissed.

Copy of this order be sent on the email ID of the counsel for the applicant.

**SUDHANSHU  
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(Sudhanshu Kaushik)  
Vacation Judge/  
Addl. Sessions Judge (West District),  
Tis Hazari Courts, Delhi  
25.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
VACATION JUDGE/ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :**

**FIR No.236/2017**

**State Vs Manoj**

**U/s 186/353/307/411/34 IPC &  
25/27/54/59 Arms Act**

**PS : Rajouri Garden**

25.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Manoj.

Present : - Sh. Rajat Kalra, Addl. Public Prosecutor for State.  
Ms. Kanchan Sharma, Legal Aid Counsel for applicant/accused Manoj.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard through Video Conferencing.

Counsel for the accused/applicant has argued that accused is innocent and he has been falsely implicated in the present case. She has mentioned that applicant is in custody since 13.05.2017 and no purpose would be served by keeping him further detained in custody. Counsel for the applicant/accused has submitted that she does not intend to argue on the merits of the present case. She has mentioned that she is seeking interim bail of the applicant on ground of COVID-19 pandemic emergency in the country. Counsel has mentioned that accused/applicant is covered under the category/guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. Besides this, it has been argued by the counsel that applicant has a large family to support and he is the sole bread earner in the family. She has mentioned that the family of

applicant is facing undue hardship on account of his continuous detention. She has mentioned that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on interim bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that allegations under Section 186/353/307/411/34 IPC & 25/27/54/59 Arms Act have been leveled against the applicant. He has contended that applicant is not covered under the guidelines issued by the High Power Committee of the Hon'ble High Court of Delhi as he is found to be involved in thirteen another criminal case.

I have gone through the record in the light of respective arguments. Applicant/accused is in custody since 13.05.2017 and allegations under Section 186/353/307/411/34 IPC & 25/27/54/59 Arms Act have been leveled against him. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. Investigating Officer has submitted report that applicant is involved in thirteen other criminal cases. Keeping in view the all these considerations and considering the gravity/seriousness of offence, I am not inclined to grant bail to the applicant/accused Manoj. Bail application stands dismissed.

Copy of this order be sent on the email ID of the counsel for the applicant.

**SUDHANSHU  
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(Sudhanshu Kaushik)  
Vacation Judge/  
Addl. Sessions Judge (West District),  
Tis Hazari Courts, Delhi  
25.05.2021

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.18/17  
P.S. Moti Nagar  
u/s 302/201/120B/179/34 IPC  
State Vs Mohd. Shahbuddin @Sonu  
S/o Rahish Khan**

25.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused directly from jail seeking interim bail for 90 days under HPC guidelines.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
Ms. Kanchan Sharma, Counsel for applicant/accused from DLSA.

Reply to this bail application filed by the IO.

Arguments on this bail application heard. Record perused.

Counsel for applicant has submitted that the applicant is in custody since 28.01.2017 and he has been falsely implicated in this case. She has mentioned that the accused has no criminal antecedent and he is permanent resident of Delhi. She has mentioned that applicant be granted interim bail for 90 days as he is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021. She has submitted that the applicant is ready to abide by all the terms and conditions to be imposed, in case, he is granted interim bail.

On the other hand, Addl. Public Prosecutor for State has vehemently opposed this interim bail application stating that there are serious and specific allegations of murder against the accused. He has submitted that the possibility of applicant fleeing away from the justice cannot be ruled out completely, in case, he is granted interim bail at this stage.

I have perused the record in the light of respective arguments. Without going into the merits of the case, keeping in view the fact that applicant is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021, the fact that entire India is engulfed in the

ambit of second wave of Covid-19, which according to medical and expert opinion is more virulent and fatal than the previous strain, the accused Mohd. Shahabuddin @Sonu is admitted to interim bail for 90 days from the date of his release on furnishing of his personal bond in sum of ₹50,000/- to be furnished before the Jail Superintendent concerned, subject to the condition that he shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the IO/SHO concerned with direction to surrender before the Jail Superintendent concerned in time after expiry of interim bail period. He is also directed to keep his mobile phone on all the time. With this, the application stands disposed off.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused. The order be also uploaded on website in time.

**SUDHANSHU  
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**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 25.05.2021.**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.381/14  
P.S. West Patel Nagar  
u/s 302/394/34 IPC  
State Vs Pintu Yadav**

25.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused directly from jail seeking interim bail for 90 days under HPC guidelines.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
Mr. Archit Kaushik, Counsel for applicant/accused.

Reply to this bail application filed by Inspector Rajeev Kumar, SHO P.S. Patel Nagar. Arguments on this bail application heard. Record perused.

Counsel for applicant has submitted that the applicant is in custody since 12.06.2014 and he has been falsely implicated in this case. He has mentioned that the accused has no criminal antecedent. He has mentioned that applicant be granted interim bail for 90 days as he is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021. She has submitted that the applicant is ready to abide by all the terms and conditions to be imposed, in case, he is granted interim bail.

On the other hand, Addl. Public Prosecutor for State has vehemently opposed this interim bail application stating that there are serious and specific allegations of murder against the accused. He has submitted that the possibility of applicant fleeing away from the justice cannot be ruled out completely, in case, he is granted interim bail at this stage.

I have perused the record in the light of respective arguments. Without going into the merits of the case, keeping in view the fact that applicant is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021, the fact that entire India is engulfed in the ambit of second wave of Covid-19, which according to medical and expert opinion is more

virulent and fatal than the previous strain, the accused Pintu Yadav is admitted to interim bail for 90 days from the date of his release on furnishing of his personal bond in sum of ₹50,000/- to be furnished before the Jail Superintendent concerned, subject to the condition that he shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the IO/SHO concerned with direction to surrender before the Jail Superintendent concerned in time after expiry of interim bail period. He is also directed to keep his mobile phone on all the time. With this, the application stands disposed off.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused as well as be sent to Counsel for accused through email. The order be also uploaded on website in time.

**SUDHANSHU  
KAUSHIK**

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**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 25.05.2021.**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.62/18  
P.S. Rajouri Garden  
u/s 302/120B/147/149 IPC  
State Vs Praveen @Deepak  
S/o Late Mr. Hari Chand  
R/o F-352, JJ Colony, Raghbir Nagar, New Delhi.**

25.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail for 90 days under HPC guidelines.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
Mr. Vishal, Counsel for applicant/accused.

Reply to this bail application filed by SI Prakash Kashyap.  
Arguments on this bail application heard. Record perused.

Counsel for applicant has submitted that the applicant is in custody since 01.02.2018 and he has been falsely implicated in this case. He has mentioned that the accused has no criminal antecedent and he is permanent resident of Delhi. He has mentioned that applicant be granted interim bail for 90 days as he is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021. He has submitted that the applicant is ready to abide by all the terms and conditions to be imposed, in case, he is granted interim bail.

On the other hand, Addl. Public Prosecutor for State has vehemently opposed this interim bail application stating that there are serious and specific allegations of murder against the accused. He has submitted that the possibility of applicant fleeing away from the justice cannot be ruled out completely, in case, he is granted interim bail at this stage.

I have perused the record in the light of respective arguments. Without going into the merits of the case, keeping in view the fact that applicant is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021, the fact that entire India is engulfed in the

ambit of second wave of Covid-19, which according to medical and expert opinion is more virulent and fatal than the previous strain, the accused Praveen @Deepak is admitted to interim bail for 90 days from the date of his release on furnishing of his personal bond in sum of ₹50,000/- to be furnished before the Jail Superintendent concerned, subject to the condition that he shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the IO/SHO concerned with direction to surrender before the Jail Superintendent concerned in time after expiry of interim bail period. He is also directed to keep his mobile phone on all the time. With this, the application stands disposed off.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused. The order be also uploaded on website in time.

**SUDHANSHU  
KAUSHIK**

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**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 25.05.2021.**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.127/20  
P.S. Rajouri Garden  
u/s 21 NDPS Act  
State Vs Prince Kapoor**

25.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking extension of interim bail.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
Mr. Harpreet Singh, Counsel for applicant/accused.

Reply to this bail application filed by ASI Devender Kumar.

Arguments on this bail application heard. Record perused.

Counsel for applicant has submitted that the applicant was granted interim bail for four weeks vide order dated 23.04.2021 passed by this court on the ground of taking care of his wife, who is suffering from cancer in tissues of gall bladder and she was to be operated. He has submitted that the wife of applicant is taking treatment from DDU Hospital but that hospital has been declared as Covid dedicated hospital, therefore, the date of surgery could not be obtained. He has mentioned that the interim bail of applicant be extended for two months to take care of his wife.

On the other hand, Addl. Public Prosecutor for State has vehemently opposed this interim bail application stating that the applicant was found in conscious possession of 7.10 Grams of *SMACK*. He has mentioned that the applicant is seeking extension of interim bail on one ground or another. He has submitted that the possibility of applicant fleeing away from the justice cannot be ruled out completely, in case, he is further granted interim bail at this stage.

I have perused the record in the light of respective arguments. A perusal of record shows that the applicant was granted interim bail for a period of four weeks on the ground that his wife was to be operated for cancer in tissues of gall bladder. Today, counsel

for applicant has furnished the medical documents of the wife of applicant of February, 2021 and except those documents, he failed to show any document to prove that as to whether the wife of applicant is taking any treatment from the hospital or her surgery is to be done. The argument of counsel for applicant that DDU hospital has become Covid dedicated hospital and therefore, the date of surgery could not be taken is a lame excuse. If there had been any seriousness for any operation/ surgery, the applicant would not had waited for long. There are so many other hospitals in Delhi. Moreover, no document has been placed to record to show that the applicant had gone to any other hospital for taking opinion/ consultation from any doctor after February regarding disease of his wife. The date of surgery of wife of applicant has still not been finalised. The applicant is only enjoying the liberty of interim bail for the last one month and he did not take any step for treatment of his wife during this period. Therefore, this court is of the considered opinion that no ground for extension of interim bail at this stage is made out. Hence, the present application is dismissed. The applicant is directed to surrender before the Jail Superintendent concerned immediately.

A copy of this order be sent to the Jail Superintendent concerned for information. The order be also uploaded on website in time.

**SUDHANSHU  
KAUSHIK**

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**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 25.05.2021.**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.2164  
FIR No.314/19  
P.S. Anand Parbat  
u/s 302/307/324/342/34 IPC  
State Vs Rohit**

25.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused directly from jail seeking interim bail for 90 days under HPC guidelines.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
Ms. Kanchan Sharma, Counsel for applicant/accused from DLSA.

Reply to this bail application filed by Inspector Yogendra Singh.

Arguments on this bail application heard. Record perused.

Counsel for applicant has submitted that the applicant is in custody since 28.12.2019 and he has been falsely implicated in this case. She has mentioned that the accused has no criminal antecedent and he is permanent resident of Delhi. She has mentioned that the applicant is a patient of Tuberculosis. She has mentioned that applicant be granted interim bail for 90 days as he is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021. She has submitted that the applicant is ready to abide by all the terms and conditions to be imposed, in case, he is granted interim bail.

On the other hand, Addl. Public Prosecutor for State has vehemently opposed this interim bail application stating that there are serious and specific allegations of murder against the accused. He has submitted that the possibility of applicant fleeing away from the justice cannot be ruled out completely, in case, he is granted interim bail at this stage.

I have perused the record in the light of respective arguments. Without going into the merits of the case, keeping in view the fact that applicant is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021, the fact that entire India is engulfed in the

ambit of second wave of Covid-19, which according to medical and expert opinion is more virulent and fatal than the previous strain, the accused Rohit is admitted to interim bail for 90 days from the date of his release on furnishing of his personal bond in sum of ₹50,000/- to be furnished before the Jail Superintendent concerned, subject to the condition that he shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the IO/SHO concerned with direction to surrender before the Jail Superintendent concerned in time after expiry of interim bail period. He is also directed to keep his mobile phone on all the time. With this, the application stands disposed off.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused as well as be sent to Counsel for accused through email. The order be also uploaded on website in time.

**SUDHANSHU  
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**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 25.05.2021.**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.22/18  
P.S. Moti Nagar  
u/s 302/396/201/411/34 IPC  
State Vs Sonu  
S/o Mr. Vishnu  
R/o Jhuggi No.522, Rakhi Market, Zakhira, Delhi.**

25.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused directly from jail seeking interim bail for 90 days under HPC guidelines.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
Ms. Kanchan Sharma, Counsel for applicant/accused from DLSA.

Reply to this bail application filed by SI Sunil Chandra.

Arguments on this bail application heard. Record perused.

Counsel for applicant has submitted that the applicant is in custody since 21.01.2018 and he has been falsely implicated in this case. She has mentioned that the accused has no criminal antecedent and he is permanent resident of Delhi. She has mentioned that applicant be granted interim bail for 90 days as he is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021. She has submitted that the applicant is ready to abide by all the terms and conditions to be imposed, in case, he is granted interim bail.

On the other hand, Addl. Public Prosecutor for State has vehemently opposed this interim bail application stating that there are serious and specific allegations of murder against the accused. He has submitted that the possibility of applicant fleeing away from the justice cannot be ruled out completely, in case, he is granted interim bail at this stage.

I have perused the record in the light of respective arguments. Without going into the merits of the case, keeping in view the fact that applicant is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021, the fact that entire India is engulfed in the

ambit of second wave of Covid-19, which according to medical and expert opinion is more virulent and fatal than the previous strain, the accused Sonu is admitted to interim bail for 90 days from the date of his release on furnishing of his personal bond in sum of ₹50,000/- to be furnished before the Jail Superintendent concerned, subject to the condition that he shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the IO/SHO concerned with direction to surrender before the Jail Superintendent concerned in time after expiry of interim bail period. He is also directed to keep his mobile phone on all the time. With this, the application stands disposed off.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused. The order be also uploaded on website in time.

**SUDHANSHU  
KAUSHIK**

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**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 25.05.2021.**

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :**

**FIR No.47/2021**

**State Vs Sumit**

**U/s 323/324/341/354/509/34 IPC &  
8/12 POCSO Act**

**PS : Moti Nagar**

25.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Sumit.

Present : - Sh. Rajat Kalra, Addl. Public Prosecutor for State.  
None for complainant/victim.  
Ms. Kanchan Sharma, Legal Aid Counsel for applicant/accused Sumit.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

None has appeared on behalf of complainant/victim despite repeated calls since morning. Report is awaited.

Notice of the bail application be served upon the complainant/victim as per the practice directions issued by the Hon'ble High Court of Delhi. The concerned SHO shall furnish the service report under his signatures.

Put up for report/arguments on 29.05.2021.

**SUDHANSHU  
KAUSHIK**

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(Sudhanshu Kaushik)

Vacation Judge/

Addl. Sessions Judge (West District),

Tis Hazari Courts, Delhi

25.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
VACATION JUDGE/ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :  
FIR No.862/2014  
State Vs Sunny @ Lalu  
U/s 307/302/34 IPC  
PS : Rajouri Garden**

25.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Sunny @ Lalu S/o Naresh Chand R/o B-778, B-3, Raghubir Nagar, Delhi.

Present : - Sh. Rajat Kalra, Addl. Public Prosecutor for State.  
Sh. Mahesh Patel, Counsel for applicant/accused Sunny @ Lalu.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard. I have perused the record in the light of respective arguments.

1. The applicant seeks interim bail on the ground that he is covered under the guidelines/criteria laid down by the High Powered Committee of the Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021.
2. The applicant is facing trial for committing offences under Section 307/302/34 IPC and he is stated to be in custody since 07.08.2014.
3. No previous involvement of the applicant has been alleged or proved.
4. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. Applicant is covered under the aforesaid

guidelines issued by the High Powered Committee of Delhi High Court. Keeping in view the totality of circumstances, without going into the merits of the case and considering the present situation of COVID-19 pandemic, applicant/accused Sunny @ Lalu S/o Naresh Chand R/o B-778, B-3, Raghbir Nagar, Delhi is admitted to interim bail for a period of ninety days from the date of his release subject to furnishing of a personal bond for a sum of Rs.50,000/- to the satisfaction of concerned Jail Superintendent.

5. The bail is subject to the condition that applicant shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the concerned IO/SHO. Applicant shall surrender before the concerned Jail Superintendent on expiry of interim bail period. Applicant is also directed to keep his mobile phone active on all the time. With these directions, bail application stands disposed off.

Copy of this order be sent to the concerned Jail Superintendent through email for information and compliance.

(Sudhanshu Kaushik)

**SUDHANSHU  
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Vacation Judge/  
Addl. Sessions Judge (West District),  
Tis Hazari Courts, Delhi  
25.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
VACATION JUDGE/ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :**

**FIR No.621/2015**

**State Vs Usman**

**U/s 364A/120B/368/34 IPC**

**PS : Uttam Nagar**

25.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Usman.

Present : - Sh. Rajat Kalra, Addl. Public Prosecutor for State.  
Sh. Mahesh Patel, Counsel for applicant/accused Usman.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard through Video Conferencing.

Counsel for the accused/applicant has argued that accused is innocent and he has been falsely implicated in the present case. He has mentioned that applicant is in custody since the year 2015 and no purpose would be served by keeping him further detained in custody. Counsel for the applicant/accused has submitted that he does not intend to argue on the merits of the present case. He has mentioned that he is seeking interim bail of the applicant on ground of COVID-19 pandemic emergency in the country. Counsel has mentioned that accused/applicant is covered under the category/guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. He has contended that applicant has deep roots in society with no previous criminal record. Besides this, it has been argued by the counsel that applicant has a large family to support and he is the sole bread earner in the family. He has mentioned that the family of applicant is facing undue hardship on account of his continuous detention. He has

mentioned that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on interim bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that allegations under Section 364A/120B/368/34 IPC have been leveled against the applicant. He has contended that applicant is not covered under the guidelines issued by the High Power Committee of the Hon'ble High Court of Delhi as no specific guidelines have been passed by the Committee with respect to offence under Section 364A IPC. He has submitted that there is every likelihood that applicant would influence the witnesses, in case, he is released on bail.

I have gone through the record in the light of respective arguments. Applicant/accused is in custody since the year 2015 and allegations under Section 364A/120B/368/34 IPC have been leveled against him. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. No specific guidelines have been issued by the High Powered Committee with respect to offence under Section 364A IPC. Record reveals that in the year 2020, High Power Committee of the Hon'ble High Court of Delhi has clarified vide its minutes dated 20.06.2020, *"this Committee in its last meeting had intentionally omitted such like offences i.e. kidnapping for ransom and dacoity etc. The said class/category of cases and sections of IPC therefore, have not been mentioned in the Minutes while laying down the criteria in the meeting dated 18.05.2020"*. Keeping in view the all these considerations and considering the gravity/seriousness of offence, I am not inclined to grant bail to the applicant/accused Usman. Bail application stands dismissed.

Copy of this order be sent on the email ID of the counsel for the applicant.

**SUDHANSHU  
KAUSHIK**

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(Sudhanshu Kaushik)  
Vacation Judge/  
Addl. Sessions Judge (West District),  
Tis Hazari Courts, Delhi  
25.05.2021